

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-38/2022/4249/A

From :- Smti Jayashree Bora,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To,

Shri Jitu Mani Barman,
District & Sessions Judge,
Goalpara.

Dated Guwahati, the th 16 May, 2024.

Sub:- **Casual leave.**

Ref:- Letter No. DJG/1888 Dated 10.05.2024.

Sir,

With reference to the above, I am directed to inform you that you have been granted **casual leave on 22.05.2024, along with station leave permission, with the official vehicle, at own cost, from the evening of 21.05.2024 till the morning of 27.05.2024.** The Additional District & Sessions Judge, Goalpara and in his absence, the Civil Judge & Assistant Sessions Judge, Goalpara, in her absence, the Chief Judicial Magistrate, Goalpara, and in his absence, the in-charge CJM, Goalpara shall remain in charge of your Court and Office in your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-38/2022/4250/A, dated , 16-05-2024

Copy to:

✓1. The Project Manager, Gauhati High Court.

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JT. REGISTRAR (VIGILANCE)
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